

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/120/2016
NAME OF THE PETITIONER(S) : S.K. Ganesan & 6 others
NAME OF THE RESPONDENT(S) : M/s Eswar Rubber Products Private Limited & 8 others
UNDER SECTION : 397, 398 & 402

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

11	Cibi Vishnu T.V.P. Saivihari	Counsel R R1 - R5	T.V.P. Saivil
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2.	S. Manjula Devi, ADR For KSR & Co company secretaries cell CBE	For Petitioner	[Signature]
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3.	S. Manoj Kumar (for B Dhanasekaran)	For Respondents - 6-8	[Signature]
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ORDER

Ms S Manjula Devi, counsel for petitioner present. Shri T V P Sai Vihari, counsel for R1 to R5 and Shri S Manoj Kumar, counsel for R6 to R8 are present. Counsel for petitioner submitted that there are two other connected matters, TCP 102/2016 and TCP/106/2016. She submitted that the parties have not arrived at a settlement so far and further stated that she is filing a memo with a proposal of appointing an auditor with suggestion of method for determining the true and fair value of the shares. Considering her submissions, she is directed to furnish a copy of the memo to the other side in advance to enable them to file their reply. Counsel for petitioner is directed to place the

modus operandi and terms of reference and also names of the independent Chartered Accountants for appointment to take up the task of assessing the valuation of the shares by way of a memo and furnish a copy of the same to the other side prior to the next date of hearing. Put up on 19.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)